

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1513 of 2004.

Monday, this the 13th day of December, 2004.

Hon'ble Mr. D.R. Tiwari, A.M.

Smt. Premia Devi,
W/o Late Bhola
at present R/o
Village- Pipraut PS.
Gehmar District- Ghazipur.Applicant.

(By Advocate : Shri S.K. Dey
Shri S.K. Mishra

Versus

1. Union of India,
through the General Manager,
E.C. Railway, Hajipur.
2. The Divisional Railway Manager,
E.C. Railway, Danapur.Respondents.

(By Advocate: Shri K.P. Singh)

O R D E R

By Hon'ble Mr. D.R. Tiwari, A.M. :

Heard learned counsel for the parties.

2. By this O.A. filed under Section 19 of A.T. Act, 1985, the applicant has prayed for issuance of direction to the respondents to consider the case of her son for compassionate appointment.
3. It has been submitted that the husband of the applicant died on 22-05-2001 and she made an application for compassionate appointment of her son on 20.10.2001 and followed it by reminders dated 22.4.2003 and 14.4.2004 which may be seen at Annexure Nos A-I, A-II & A-III, respectively.

.....2.

S. Tiwari

4. Learned counsel for the applicant has submitted that no reply has been sent to the applicant. I feel it is just and proper that the interest of justice will be better ~~be~~ served, if the respondents is directed to decide the representation of the applicant by a reasoned and speaking order within the prescribed time limit.

5. Accordingly, the OA is disposed of at the admission stage itself with a direction to the respondent No.2 to consider and decide the representation of the applicant by a reasoned and speaking order to be passed and communicated to the applicant within a period of three months from the date of receipt of copy of this order. No order as to costs.

Heera
Member (A)

RKM/